

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 182/2016

M/s. Harsoria Trading Co.

...Petitioner.

Versus

M/s. CEIGALL India Limited Ltd.

...Respondent

Present: Ms. Riya Bansal, Advocate for Ms. Suman Jain,
Advocate for petitioner.
None for the respondent.

The case has been listed in the supplementary Cause List.

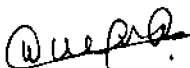
This case has been received by transfer from the Hon'ble Punjab and Haryana High Court, Chandigarh. It be entered in the relevant register.

This petition is filed for winding up of the company under Section 433 (e) of the Companies Act, 2013 on the ground of inability of respondent-company to pay its debts. This petition has been transferred to the Tribunal in terms of Rule 5 of Companies (Transfer of Pending Proceedings) Rules, 2016 which says that after transfer of the case, the matter has to be dealt with in accordance with Part II of the Insolvency and Bankruptcy Code, 2016 and these matters are now to be treated as applications under Sections 7, 8 or 9 of the Code. The proviso to this Rule provides 60 days period from the date of notification dated 15.12.2016 to comply with the provisions of Section 7, 8 or 9 of the Code, failing which the petition has to abate.



In terms of Rules 29 and 30 of the Companies (Court) Rules, 1959, the petitioner, applicant or any other person having the conduct of proceedings in court is responsible for the service of all notices and to file an affidavit regarding the service effected, but no such affidavit has been filed.

The matter is adjourned to 17.02.2017 for further proceedings.


(Justice R.P. Nagrath)
Member (Judicial)

February 07, 2017

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